

Now, it is stated in this Application that ‘not’ word has been omitted before the words ‘*wrongly applied*’ and must be read as ‘*not wrongly applied*’.

We have heard the Learned Counsel for the Appellant.

In view of the fact that it is a typographical mistake, we deem it fit to expunge the entire paragraph no. 36. Accordingly, IA No. 42 of 2013 in Appeal no. 108 of 2010 is allowed.

(V.J. Talwar)
Technical Member

(Justice M. Karpaga Vinayagam)
Chairperson

mk/pg